

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Ref: Petition No. 105/GT/2012

Date: 20.12.2012

To,  
Chief Engineer (Commercial),  
NHPC Office Complex,  
Sector-33, Faridabad,  
Haryana- 121003

Sir,

Subject: **Petition No. 105/GT/2012**: Approval of tariff in respect of Teesta Low Dam Project Stage-III (4x33 MW) for the period 1.4.2013 to 31.3.2014.

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With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by **10.1.2013**:

- (i) Details of month wise design energy (based on 10 days design energy data) along with month wise expected peaking capability as approved by CEA;
- (ii) Activity wise analysis of time over run as per PERT chart clearly indicating the parallel activities and activities in series;
- (iii) Break up of expenditure of ₹191.01 crore on establishment;
- (iv) Documents in support of stoppage of construction activity at plant site due to various reasons as mentioned at sl no. 2 of "*Background note on revised cost estimate of Teesta, Low Dam HEP stage-III (4x33 MW)*," to be submitted. Also, all quarterly reports since the beginning of the plant construction, which were required to be submitted to the Ministry of Power (MoP) as per approval letter dated 30.10.2003 of MoP up to this date, to be furnished;
- (v) As per MoP approval of the project, the R&R cost was frozen at ₹77.27 lakh. However, R&R cost has been indicated as ₹177.27 lakh (at O&M calculation submitted in petition). Clarification as to whether the same is a typographical error or R&R cost has actually increased to ₹177.27 lakh, to be given. In case of increase the details of such increase along with justification, to be submitted;

- (vi) Certain discrepancies/mismatches in figures pertaining to cost overrun as submitted in Form 5A and Annexure-3 (background note on RCE) have been observed, in the details given below. It appears that regrouping of certain expenditure has been effected. Clarification for the same to be given in clear terms along with reconciliation of the figures under various heads.

	Figure as per Form 5A (crore)	Figure as per Annexure-3 (crore)
ERV on contractual payment	0.03	3.64
Price escalation	131.80	346.61
Enhancement of taxes	1.13	82.77 (termed as statutory levis)
Enhancement in IDC	358.09	358.10
Enhancement in EDC which includes P-maintenance, Misc. expenditure, Administration cost and depreciation etc.	698.52	-
Additions/deletions	-	-
<b>Total</b>	<b>1189.57</b>	<b>1189.66</b>

- (vii) Latest status of engaging independent agency for vetting of capital cost of the project, to be submitted;
- (viii) It has been indicated in Form 5A that the details for increase in cost of ₹698.52 crore mentioned under the head “*Enhancement of EDC which includes P-Maintenance, Misc. exp., Administration cost and Depreciation etc.*”, has been provided in Form-5B. As the details of the said increase are not clear from Form-5B, clarification for the same along with details of cost increase of ₹698.52 crore, to be provided;
- (ix) Expenditure on procurement of initial spares as on date of commercial operation and as on 31.3.2014 included in the project cost claimed for the purpose of tariff, to be submitted.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

**Sd/-**

(B. Sreekumar)  
Deputy Chief (Law)